

## **FINANCE ACT, 1991**

**18 of 1991**

[ ]

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## **FINANCE ACT, 1991**

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An Act to continue for the financial year 1991-92 the existing rates of income-tax and to provide for the continuance of the provisions relating to auxiliary duties of customs and special duties of excise for the said year. BE it enacted by Parliament in the Forty-second Year of the Republic of India as follows :

#### CHAPTER 1 PRELIMINARY

#### **1. Short title and commencement :-**

- (1) This Act may be called the Finance Act, 1991.
- (2) Save as otherwise provided in this Act. Section 2 shall come into force on the 1st day of April, 1991.

#### **2. 2 :-**

Repealed by Finance (No.2) Act (49 of 1991). S. 126 and shall be deemed as never to have been enacted.]

#### **3. Auxiliary duties of customs :-**

- (1) In the case of goods mentioned in the First Schedule to Customs Tariff Act, 1975 or in that Schedule, as amended from time to time, there shall be levied and collected as an auxiliary duty

of customs an amount equal to fifty per cent of the value of the goods as determined in accordance with the provisions of s.14 of the Customs Act, 1962 (hereinafter referred to as the Customs Act).

(2) Sub-section (1) shall cease to have effect after the 31st day of March, 1992, and upon such cesser S.6 of the General Clauses Act, 1897, shall apply as if the said sub-section had been repealed by a Central Act.

(3) The auxiliary duties of customs referred to in sub-section (1) shall be in addition to any duties of customs chargeable on such goods under the Customs Act or any other law for the time being in force,

(4) The provisions of the Customs Act and the rules and regulations made thereunder including those relating to refunds and exemptions from duties, shall as far as may be, apply in relation to the levy and collection of the auxiliary duties of customs leviable under this section in respect of any goods as they apply in relation to the levy and collection of the duties of customs on such goods under that Act or those rules and regulations, as the case may be.

#### **4. Special duties of excise :-**

(1) In the case of goods chargeable with a duty of excise under Central Excises and Salt Act, 1944 (hereinafter referred to as the Central Excises Act), as amended from time to time, read with any notification for the time being in force issued by the Central Government in relation to the duty so chargeable (not being a notification providing for any exemption for giving credit with respect to, or reduction of duty of excise under the said Act on such goods equal to, any duty of excise under the said Act, or the additional duty under Section 3 of the Customs Tariff Act, 1975 already paid on the raw material or component parts used in the production or manufacture of such goods), there shall be levied and collected a special duty of excise equal to ten per cent of the amount so chargeable on such goods.

(2) Sub-section (1) shall cease to have effect after the 31st day of March 1992, and upon such cesser S.6 of the General Clauses Act 1897, shall apply as if the said sub-section had been repealed by a Central Act.

(3) The special duties of excise referred to in sub-section (1) shall

be in addition to any duties of excise chargeable on such goods under the Central Excises Act or any other law for the time being in force.

(4) The provisions of the Central Excises Act and the rules made thereunder, including those relating to refunds and exemptions from duties, shall, as far as may be. apply' in relation to the levy and collection of the special duties of excise leviable under this section in respect of any goods as they apply in relation to the levy and collection of the duties of excise on such goods under that Act or those rules, as the case may be.